

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

(X)

O.A. No. 658/1994

New Delhi this the 27th Day of July 1999

Hon'ble Mr. V. Ramakrishnan, Vice Chairman (A)
Hon'ble Mrs. Lakshmi Swaminathan, Member (J)

Gauri Shanker (MWS No. 305067)
S/o Late Shri Ramnath
aged about 57 years,
working as Surveyor of works,
Dte/E.S. Kashmere House,
New Delhi

R/o House No. 407,
Rampuram, Rohtak Road,
New Delhi - 35.

Applicant

(By Advocate: None)

Versus

1. Union of India, through
Secretary to the Govt.
Ministry of Defence,
South Block, New Delhi.
2. Engineer-in-Chief,
Army Headquarters,
Kashmir House,
New Delhi - 110 011.

Respondents

(By Advocate: Shri V.S.R.Krishna)

ORDER (Oral)

Hon'ble Mrs. Lakshmi Swaminathan, Member (J)

None for the applicant even on the second call.

Shri V.S.R.Krishna, learned counsel for the respondents.

2. In Tribunal's order dated 22.12.95 it was noted that a similar OA (OA 3126/91) with connected cases have been referred to the Full Bench of the Tribunal. The present case was adjourned sine-die till OA 3126/91 was adjudicated upon by the Full Bench with liberty given to either party to revive the OA after the judgment in OA 3126/91, K. Gajendra Singh, and other connected cases is delivered.

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3. Shri V.S.R.Krishna, learned counsel for the respondents has submitted that the Full Bench judgment referred to above has since been delivered ~~on~~ with certain directions, including placing the individual cases before the concerned Division Bench. In pursuance of that judgment, OA 3126/91 referred to in the order dated 22.12.95 had been listed before another Bench (Court-II) on 14.7.99 with five connected cases. The learned counsel has submitted that these cases have been disposed of by that Bench with a direction to the applicant to submit a self-contained representation to the respondents which should be disposed of by them by a reasoned and speaking order within a period of four months from the date of receipt of the representation. It has also been directed that the respondents shall give a personal hearing in that case.

4. In the above facts and circumstances, this OA is also disposed of with the following directions:

(i) The applicant shall make a self-contained representation to the respondents within one month from the date of receipt of a copy of this order.

(ii) Thereafter the respondents shall give a personal hearing to the applicant, if he so desires, and dispose of the representation by a reasoned and speaking order within four months from the date of receipt of a copy of this order with intimation to the applicant.

(iii) No order as to costs.

Lakshmi Swaminathan
(Mrs. Lakshmi Swaminathan)
Member (J)

Thirumurti
(V. Ramakrishnan)
Vice Chairman (A)